

**HIGH COURT OF JUDICATURE AT HYDERABAD
FOR THE STATE OF TELANGANA AND THE STATE OF ANDHRA PRADESH**

NOTIFICATION

R.O.C.NO.36/2016-RC

Dated: 02.01.2017

In response to the notification published in the official web site of the High Court, the Registry received objections from about 24 candidates, to 41 questions. The High Court considered all the objections received from the candidates and the result of such consideration is as follows:

1. The objections relating to question numbers: 14, 15, 16, 20, 23, 28, 30, 31, 37, 38, 40, 43, 44, 46, 47, 48, 50, 54, 55, 57, 58, 64, 66, 67, 68, 69, 72, 76, 79, 80, 82, 84, 86, 87, 91, 94 and 99, are found to be not valid and hence rejected.
2. The objections to the key answers relating to question numbers 24, 26 and 49 are found to be correct, and hence accepted. The correct key answers for these questions are as follows:
Question No.24: Correct Key answer is (c)
Question No.26: Correct Key answer is (c)
Question No.49: Correct Key answer is (c)
3. The objection in relation to Question No.51 is also accepted to be valid. Since both the options (a) and (c) are correct for Question No.51 and since no option is provided for the candidates to select both (a) and (c), the High Court decided to delete Question No.51, as a consequence, of which the valuation will be confined only to 99 questions.


REGISTRAR (RECRUITMENT)